

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 238 of 2020

IN THE MATTER OF:

Vidyasagar Prasad

...Appellant

Versus

UCO Bank & Anr.

...Respondents

Present:-

For Appellant: Mr. Abhijeet Sinha and Sandeep Bajaj, Advocates.

For Respondent: Mr. Partha Sil, Advocate for R-1

Mr. Prateek Kushwaha, Advocate for R-2 (RP)

Mr. Kanishk Khetan, Advocate for R-2,

ORDER

(Virtual Mode)

15.07.2020 Learned counsel for the Respondent submits that he has filed additional documents along with the Reply-Affidavit though these documents are not on record before the National Company Law Tribunal, it may be taken on record. Learned counsel for the Appellant has no objection in this regard. Therefore, these documents are taken on record.

Learned counsel for the Respondent No. 2 / Interim Resolution Professional submits that CIRP costs till date is 15, 69,000/- approximately and he is permitted to file Affidavit in regard to CIRP cost till 20th July, 2020 in physical form.

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Heard learned counsel for the parties at length. Learned counsel for the Appellant has filed the compilation of Judgments. Parties may file Written Submissions not more than three pages till 20th July, 2020.

Judgment reserved.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

**[V.P. Singh]
Member (Technical)**

Basant B./md.